

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 916 OF 2024

IN THE MATTER OF :

LAL CHAND

APPLICANT

VERSUS

STATE OF HARYANA & ORS.

RESPONDENTS

**REPLY TO ADDITIONAL REPORT OF THE JOINT COMMITTEE DATED
05.01.2026 ON BEHALF OF RESPONDENT PROJECT PROPONENT: M/S.
MAA SANTOSHI KHANIJ UDYOG (RESPONDENT NO. 5)**

N.D.O.H: 09.04.2026

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THROUGH



Filed on:07.04.2026
Place: Delhi

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**REPLY TO ADDITIONAL REPORT OF THE JOINT COMMITTEE DATED
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MAA SANTOSHI KHANIJ UDYOG (RESPONDENT NO. 5)**

MOST RESPECTFULLY SHEWETH:

1. That I am the partner of Respondent Project Proponent in the instant OA.
I am well aware of the facts and circumstance of the instant case and hence competent and authorized to swear this affidavit.

2. That at the outset it is respectfully submitted that the contents of the additional report of the Joint Committee dated 05.01.2026, to the extent such contents are inconsistent with the submissions made in this Reply, are denied as incorrect. Specifically, the Respondent prays that all facts, averments or contentions set forth may kindly be treated as denied by the Respondent, unless any such fact, averment or contention is specifically admitted or traversed in this Reply hereinafter.

3. That the project proponent herein has filed a reply to the instant OA, the project proponent thus seeks liberty to rely upon the factual narration provided therein and further rely upon the documents annexed therein in support of the facts, contentions, submissions and averments made in this Reply. Further, the project proponent has also filed its reply dated 04.07.2025 to the interim report of the joint committee dated 04.03.2025 and reply dated 02.01.2026 to supplementary report of the joint committee dated 04.10.2025, the project proponent thus seeks liberty to rely upon the factual narration, averments and contentions provided therein and further rely upon the documents annexed therein in support of the facts, contentions, submissions and averments made in this Reply.

4. That at the outset it is submitted that the Joint Committee was established without the project proponent herein having been given an opportunity of being heard and the present reply is being filed limited to the issues raised in the additional report dated 05.01.2026. This reply is supplementary to the replies already filed by the project proponent herein.

5. That the project proponent herein submits that it has not used any khasra or rasta that is under aravalai plantation. It is further stated that the additional report dated 05.01.2026 is inconclusive. The contents of the letter dated 03.01.2026 (Annexure VI of the additional report) are denied.

6. That the project proponent herein repeats and submits that it was granted the mining lease in the year 2009 but could only commence mining in 2016 after getting the necessary clearances. On 20.11.2018 the project proponent herein filed a Suit bearing CS No. 1031 of 2018 before the Court of Ld. Civil Judge (Junior Division) Narula. Haryana along with application seeking injunction against the Defendants therein/their agents **[1)State of Haryana Through Collector; 2) Financial Commissioner & Principal Secretary to Govt. of Haryana, Mines & Geology Department; 3) Director Mines & Geology Department, Govt. of Haryana Chandigarh; 4) District Mining Officer, Narnaul; 5) Financial Commissioner & Principal Secretary to Govt. Haryana Forest Dep. Chandigarh; 6) Divisional Forest Officer Mohindergarh]** from *causing any obstruction over the “Rasta in question” (a strip of land approximately less than two hundred feet in length in southern - western part of Khasra no. 487 in revenue estate of village Musnota Tehsil Nangal Chaudhary District Mahendergarh)*. The Ld. Civil Judge (Jr. Division) vide order dated 02.01.2019 granted interim-injunction in favour of the project proponent herein and since then the project proponent has been using the said path (raasta) in lieu of the said judicial order. The said Suit CS No. 1031 of 2018 is currently pending adjudication before the Court of Ld. Civil Judge (Junior Division) Narula.

Haryana. Khasra 487 was not a part of Aravli Plantation moreover the same Khasra was originally part of the leased out mine and later project proponent was made to surrender the said Khasra. The Khasra No. 487 was under mining since 1994 till the time project proponent was made to surrender it in 2013. Project proponent only commenced its operation in the year 2018. Therefore there was never any plantation on the said khasra let alone aravli plantation.

7. That it is further submitted that the project proponent never removed any plantation from the said khasra or any other khasra outside its mining lease. It is submitted that in District Mahendergarh, Haryana (*Musnota*) itself there is another mine leased out to one M/s. Satish Kumar Garg & Co. totalling an area of 79.32 Ha. The said mine was leased out sometime around the year 2000. NoC was denied to the said mine on the ground that some of the Khasras therein were under Aravali plantation. The project proponent therein challenged it before the Hon'ble High Court of Punjab & Haryana in CWP No. 2682 of 2018. The Hon'ble High Court after perusing the records and replies by Department of Forest, vide judgment and order dated 26.04.2018 held that the Department of Forest is not clear as to which khasras are part of aravali plantation and out of the total area of 785 Ha the plantation took place only in 505 hectares and in remaining 280 hectares no plantation was done. Further that the

khasras leased to the Petitioner therein were under mining till 2007 therefore it cannot be said that the said khasras were ever used for plantation under the Aravali project. The said writ petition was allowed and subsequently EC and permission were granted to the project proponent therein *qua* the khasras in question there. Therefore, the project proponent herein (M/s. Maa Santoshi Khanij Udyog) made a representation dated 27.12.2024 before the Director General, Mines & Geology, Haryana seeking to reclaim the khasras surrendered in the year 2013 including the khasra in question 487 as none of them have Aravali plantation in terms of the judgment and order dated 26.04.2018 in CWP No. 2682 of 2018. The said representation is yet to be decided by the Director General, Mines & Geology, Haryana and therefore the instant *lis* is pre-mature unless a definitive decision on the representation of the project proponent is taken. Further, the contradiction and lack of clarity with respect to khasras under aravali plantation in the region is apparent and clear from the said judgment.

8. That the answering Respondent Project proponent seeks liberty of this Hon'ble Tribunal to file supplementary affidavit and supply necessary information if and when the same is required.

That in light of the above the project proponent prays that the instant OA be dismissed with cost.

For Maa Santoshi Khanij Udyog



Authorized Signatory **Raman Sokhal**

(Authorized Representative/Partner of Project Proponent Respondent No. 5)

FILED BY:



ABHISHEK TRIPATHI

(Advocate For Answering Respondent No. 5: Project Proponent:
M/s. Maa Santoshi Khanij Udyog)

New Delhi

07.04.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 916 OF 2024**

IN THE MATTER OF :

LAL CHAND

PETITIONER

VERSUS

STATE OF HARYANA & ORS.

RESPONDENTS

AFFIDAVIT

I, Raman Sokhal, S/o. Shri Vinod Sokhal, aged about 38 years, R/o B-74, Shakti Apartment, Sector-9, Rohini, Delhi do hereby solemnly affirm and declare as under:

1. That I am the Partner of the Respondent No. 5 project proponent in the accompanying reply and being fully conversant with the facts and circumstances of the present case I am competent and authorized to depose this affidavit.
2. That the contents of the accompanying reply have been drafted under my instructions by my counsel and the same have been read out to me and understood by me. I reaffirm that the contents in the accompanying Application are true statement of facts to the best of my knowledge.
3. That the contents of para 1 to 5 of the reply are true to the best of the knowledge of the deponent and para 6 to 8 of the reply are drafted by deponent's counsel and based on Legal Advice received from the counsel of the Deponent which the Deponent believes to be true.
4. I say that the annexures to the Application are true copies of their respective originals.

Raman Sokhal
DEPONENT



Su 47/02/2026

dh 06/04/2026

For Maa Santoshi Khanij Udyog

Authorised Signatory

VERIFICATION:

Verified at Delhi on this 06 day of April 2026 that the contents of para numbers 1 and 4 of this affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Abhishek
I identify the Executant/ Deponent
who has Signed in my Presence
21/9/2024

[Signature]
DEPONENT
For Maa Santoshi Khanij Udvog

Authorised Signature

Su 47/02/2026
dr 06/04/2026



ATTESTED
[Signature] 06/04/2026
NOTARY PUBLIC



ramesh kumar <rkumar2188@gmail.com>

Lal Chand v. State of Haryana Advance Service

1 message

Abhishek Tripathi <abhishek.legum@gmail.com>
To: officeofadvtarungupta955@gmail.com, rkhuranalegal@gmail.com
Cc: rkumar2188 <rkumar2188@gmail.com>

Tue, Apr 7, 2026 at 10:26 AM

Dear All,

PFA the reply filed on behalf of Respondent No-5 in the above-captioned matter. Kindly treat this as advance service.

Abhishek Tripathi
Advocate-on-Record, Supreme Court
+91-9311557178.

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 **Reply to addl affidavit OA 9162024.pdf**
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